

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:395

ANSWERED ON:26.07.2006

ALLOTMENT OF COAL RESERVES TO GOVERNMENT INSTITUTIONS .

Singh Shri Rajiv Ranjan (Lalan);Suman Shri Ramji Lal

Will the Minister of COAL be pleased to state:

- (a) Whether coal reserves have been allotted to certain Government institutions which do not need coal for their use;
- (b) If so, the names thereof, State-wise ; (
- (c) The reasons for allocation of coal reserves to these institutions and the purpose for which coal is utilised by these institutions; and
- (d) The criteria laid down for the selection of the Government institutions?

Answer

MINISTER OF STATE FOR COAL (DR. DASARI NARAYANA RAO)

(a) & (b) : Coal block, have been allotted to the following Government companies which do not need coal for their own use

(c) : Coal blocks are allocated to these Government undertakings as per the revised mining policy of December, 2001. The revised Coal Mining Policy dated 12.12.2001 provides that a State Government undertaking is allowed to do mining of coking coal and non-coking coal anywhere in the country provided that such an undertaking is authorised to do coal mining by its Memorandum & Articles of Association and will do coal mining in accordance with the provisions of the Coal Mines (Nationalisation) Act, 1973, Mines & Minerals

(Development & Regulation) Act, 1957, and other statutes governing coal mining in India. The policy seeks to promote participation of state enterprises in coal mining in order to increase coal production. Coal produced from such blocks can be commercially marketed.

(d): Proximity of coal block, financial and technical soundness of the undertaking, recommendations of the State Governments are some of the criteria considered in deciding allocation.